Execution of Supreme Court Judgement in case of W Beard and others Vs. Swapan Kumar Guba and others

Written Answers

4434. A SHRI RAM JETHMALANI: Will the Minister of FINANCE ple ed to state:

- (a) whether Government have carefully considered the judgement of the Supreme Court in the case of State of West Bengal and others Vs. Swapan Kumar Guha and others, AIR 1982 SC 949 particularly paragraph 37 and 38 of the said judgement;
- (b) whether in accordance with the said judgement, the Government considered the institution of an enquiry into the affairs of the firm and prosecution of the offenders under the Indian Penal Code;
- (c) whether any action has since been instituted in this matter and the documents in the custody of the courts taken over for the purpose of investigation; and
- (d) whether any investigation conducted by Government has disclosed the identity of the offenders; if so their names and particulars?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). Implications of the judgement of Hon'ble Supreme Court in this case had been examined in consultation with the State Government, others. The West Bengal Government have already instituted a case under certain sections of the Indian Penal Code against the partners of the firm and another person. All papers and documents seized earlier by the West Bengal State Authorities in connection with the case under Prize Chits & Money Circulation Schemes (Banning) Act, 1978 have been seized in this case. Incometax Authorities are also separately pursuing the matter in accordance with the law.

STATEMENT CORRECTING REPL TO UNSTARRED QUESTION NO. 403-DATED 9TH JULY, 1982 RE-SUPPLY OF DEFECTIVE ELECTRICAL PLUGS TO FOREIGN COUNTRIES.

THE MINISTER OF STATE of the MINISTRY OF COMMERCE (SHRI SHIVRAJ N. PATIL): During the 9th Session of the 7th Lok Sabha the following an wer was given to parts (a) and (b) of Lot Sabha Un tarred Que tion No. 403 for 9th July, 1982 by Shri Ram Vila Paswan, regarding supply of defective electrical plug to foreign countries:

"(a) and (b). The Government of U.K. have not issued any warning to consumer not to use electrical plug exported from India However, preliminary laboratory te to conducted in the U.K. on certain plug exported by an Indian exporter have raind certain double whether these plugs meet fully the British standards in all respect. This tell report has been wint recently for re-verification to another laboratory. The Indian firm in the prount cale, are e tablished exporters of electrical acces orie for a number of years and no complaint from overseas buyer have previously come to the notice of Govern-

It was later ob erved that on tatement in the answer namely, that "this test report has been sent recently for re-verification to another laboratory" was not entirely accurate. Based on a communication eceived from the Indian High Commission, London in connection with another Parliament Question, it was noticed that the idea about re-verification of the test report was being given up. On receipt of this Minitry of Commerce called for clarification from the Indian High Commission, London. The High Commission in their reply that the London Engineering Export Promotion had been told by the A ociation of sort Circuit Testing Authorities, Rugby (ASTA) that they would charge a fee of £1000 with a waiting period of 3 months for a complete test of electrical plugs. The High Commission also added that they learnt that the ASTA had already conduced a test on Indian Plugs at the in tance of York hire county Council Consumer